

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

[REDACTED]
BOMBAY BENCH

O.A. No. 16/93
T.A. No. ---

198

DATE OF DECISION 11-6-1993

Shri S.Choudhuri

Petitioner

None

Advocate for the Petitioner(s)

Versus

Union of India and Ors.

Respondent

Mr. J.G.Savant

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Ms.Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MOIPRRND-12 CAT/86-3-12-86-15,000


(M.S.DESHPANDE)
VC

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.16/93

Shri S.Choudhuri,
C-5-26/O:3, Sector 5,
CBD Vivekananda Nagar,
Konkan Bhavan,
New Bombay - 400 614. .. Applicant

-versus-

1. Controller,
B.A.R.C.,
Bombay - 400 085.
2. Head,
Personnel Division,
B.A.R.C.
Bombay - 400 085.
3. Union of India,
Department of Atomic Energy,
Anushakti Bhavan,
C.S.M Marg,
Bombay - 400 039. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice Chairman

Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. None for the applicant.
2. Mr.J.G.Savant
Counsel for the Respondents.

ORAL JUDGMENT: Date: 11-6-1993
(Per M.S.Deshpande, Vice-Chairman)

None for the applicant and Mr.J.G.

Savant for the respondents.

2. *the applicant will*
We waited for ~~him~~ the best part of
the day but he has not appeared. Shri Savant has
shown us the order on the file which gives the
reasons for not revising the amount of subsistence
allowance after the period of 90days.

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3. In view of the reasons given
in the file we ~~do not~~ see no reason to
interfere. The application is disposed of.

Usha Savarkar
(USHA SAVARKAR)
Member(A)

M.S.D
(M.S.DESHPANDE)
Vice-Chairman

M